

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 7

C.P. (IB)/258(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **17.04.2024**

NAME OF THE PARTIES: **MR. PRAMOD BAFNA VS CAPRIHANS**
INDIA LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/258(MB)2024

- 1) Mr. Aniket Malu, Ld. Counsel for the Operational Creditor is present. None present for the Corporate Debtor, when the matter is called out.
- 2) Operational Creditor has not served a copy of the present Company Petition upon the Insolvency and Bankruptcy Board of India. In that view of the matter, Operational Creditor is hereby directed to serve a copy of the present Company Petition upon the Insolvency and Bankruptcy Board of India, forthwith, in terms of Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, and shall file and place on record Affidavit of Service, well before the adjourned date.

- 3) The matter is coming up on the Board for the First Time. In that view of the matter, in the meantime, Registry is directed to issue Notice to the Corporate Debtor clearly intimating the next date of hearing and to place on record Compliance Report well before the adjourned date.
- 4) In addition to the Notice ordered to be issued by the Court, Operational Creditor is also directed to issue Notice to the Corporate Debtor, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit of Service, well before the adjourned date.
- 5) Operational Creditor is further directed to serve a copy of the present Company Petition upon the Corporate Debtor, forthwith, if not served earlier.
- 6) Thereafter, Corporate Debtor shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 7) Stand over to 08.05.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**